

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH  
AT CHENNAI**

**OA No 100 OF 2023**

**IN THE MATTER OF:**

**GANAGALLA PRAVEEN KUMAR**

..... Applicant

Vs

**STATE OF ANDHRA PRADESH & OTHERS**

.... Respondents

**REPORT FILED BY THE COLLECTOR 6<sup>th</sup> RESPONDENT**

**DATE- 28.11.2024**



**M/s MADHURI DONTI REDDY  
ADVOCATE**

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH**

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It is certified that all the documents contained in the above annexure are true copies.

Date: 26.11.2024

**ACTION TAKEN REPORT BY THE COLLECTOR ON THE HON'BLE NGT ORDER  
DATED 19.07.2024 IN ORIGINAL APPLICATION NO. 100 OF 2023 FILED BY  
GANAGALLA PRAVEEN KUMAR VS THE CHIEF SECRETARY TO GOVT OF AP.**

It is submitted that, In the Hon'ble Court of National Green Tribunal, Chennai, Southern Zone, Sri Ganagalla Praveen Kumar has filed an Original Application No.100 of 2023(SZ) and requested to eviction the encroachments in form of unauthorized fish/shrimp ponds formed by certain villagers of Peddagaganallavanipeta (PG Peta) village in un-surveyed Govt. land covered by Bay of Bengal and Langulya River bank in Jalaripeta and Mofusbandar Villages of Srikakulam Mandal which are obstructing the free flow of river water and also causing Water Pollution.

In this connection, the Hon'ble NGT has passed the following orders dt.17.09.2024.

***"1. The learned counsel appearing for the State of Andhra Pradesh seeks time to file the report of the District Collector, Srikakulam.***

***2.Post the matter on 28.11.2024."***

In this connection, the Revenue Divisional Officer, Srikakulam has been requested to inspect the subject land and submit the report and accordingly, The Revenue Divisional Officer, Srikakulam has submitted their report as follows:

**The brief facts of the case is as follows:**

1. The Hon'ble National Green Tribunal (NGT), New Delhi has passed orders dated 29.05.2023 in O.A.No.345 of 2023 filed by Sri Gangalla Praveen Kumar, Peddagangalapeta, Mofusbbandar, Srikakulam District, Andhra Pradesh as follows.

It is submitted that, a substantial question relating to environment due to implementation of Scheduled Enactments under NGT Act, 2010 has arisen. However, before taking any further action in the manner we find it appropriate to obtain a factual report for the purpose whereof we constitute a Joint Committee comprising of State Pollution Control Board, Department of Fisheries, Coastal Aquaculture Authority, Chennai, Department of Irrigation & District Magistrate, Srikakulam, the State PCB shall be nodal agency for coordination and compliance of the order.

It is submitted that, the said committee shall visit the site, collect all relevant information and submit a factual report within two months to the registrar, Southern Zone Bench, Chennai by e-mail, preferably in the form of searchable PDF/OCR support PDF and not in the form of Image PDF, who shall place the matter before the Registrar, Southern Zone Bench for further proceedings/orders.

2. It is submitted that, the orders of the Hon'ble National Green Tribunal, New Delhi, the Revenue Divisional Officer, Srikakulam has been nominated

as a committee member in the Joint Committee and the Joint Committee has conducted inspection of the site, shrimp ponds in Pedaganagalapeta Village, Srikakulam Rural Mandal of Srikakulam District on 13.07.2023.

3. The observations and recommendations of the Joint committee have been submitted to the Hon'ble National Green Tribunal, Southern Zone, Chennai by the Executive Engineer, Andhra Pradesh Pollution Control Board, Regional Office, Srikakulam in compliance with the Hon'ble NGT, New Delhi order dt:29.05.2023 in O.A.No.345 of 2023 (PB).

**I. Observations made by the Joint Inspection Committee:**

- i. The shrimp ponds of 44 No's belongs to (13) farmers and details of some survey numbers and some farmer's names as furnished by the complainant are not matched with the details as mentioned in the Coastal Aquaculture Authority Registration certificates.
- ii. Out of the 13 shrimp farmers, only six number of shrimp farmers have registered their shrimp ponds with Coastal Aquaculture Authority, Chennai under CAA Act, 2005 and possessing registration certificates with a period of validity as on date as such they are doing shrimp culture authorized in their own lands. The details of authorized farmers are furnished in the **Annexure-A**.
- iii. (5) shrimp farmers though they registered their shrimp ponds with the Coastal Aquaculture Authority, they have not renewed their shrimp farms subsequently, as such they are not possessing registration certificates with validity period as on date. The details of 5 shrimp farmers are furnished in the **Annexure-B**. Hence it has to be treated as unauthorized culture.
- iv. (2) shrimp farmers have not at all registered their shrimp ponds with CAA so far and doing shrimp farming illegally since long back. The details of shrimp farmers are furnished in the **Annexure-C**. Hence it has to be treated as unauthorized and illegal shrimp culture.
- v. Further in addition to the above 44 shrimp ponds, the Joint Inspection Committee has also observed that, 46 Number of shrimp farmers constructed the shrimp ponds by encroaching the un-surveyed land of Bay of Bengal and doing shrimp culture within the river bed illegally since long back. The details of such shrimp farmers are furnished in **Annexure - D**
- vi. In the **Annexure-E**, a total of 7 shrimp farmers as detailed in the S.Nos 1, 2, 3, 36, 44, 45 & 46, have obtained registration certificates from the Coastal Aquaculture Authority for their shrimp ponds by showing their land ownership in survey No.106 of Jalaripeta, Kallepalli Revenue Village, Mofasu Bandar, Srikakulam Rural mandal of Srikakulam District, which is not at all correct as all these shrimp ponds constructed in the un surveyed land in Bay of Bengal. It is construed that they have furnished the wrong information and shown other survey number and obtained the registration certificate from CAA by misleading the District Level Committee, Srikakulam. The remaining (39)

shrimp farmers have neither applied nor taken any approval for shrimp farming from CAA. Hence it is decided that all these 46 shrimp farmers have encroached the river bed and doing shrimp farming illegally since long back in a total extent of 74.00 acres.

- vii. These illegal and un-authorized 46 number of shrimp ponds, which are scattered in an extent of 74.00 acres are affecting adversely by diverting the direction of the River Nagavalimouth, limiting the river course and depth of the water. As a result, the width of the river mouth channel became narrow and water depth was reduced thereby causing obstruction for the passage of the fishing boats of local fishermen from river mouth to sea and greatly affecting their livelihood.
- viii. These shrimp ponds are also causing flooding in the village during rainy season, as a result, the passage from village to sea for fishing occupation is being curtailed during flooding season.
- ix. Though the Acqa farming in the region is taking place in a full-fledged manner in the village in an area of 25.27 Ha (As per Annexure-1,2,3), some of the shrimp farmer not maintaining effluent treatment systems (ETS) for treating the waste water generated from these farms. Effluent Treatment System (ETS) is mandatory for farms above 5 Ha. At least 10 per cent of the total pond area should be earmarked for the effluent treatment system. In this particular case, since cluster of farm are operating, concerned departments shall enforce that the aqua farms shall collectively construct & operate either common effluent treatment systems or individual effluent treatment systems as per CAA Rules 2005. The aqua culture farmers have to ensure the standards prescribed by the Coastal aqua culture authority for treatment of waste water before discharging into creeks.
- x. During the visit, it was observed that the crop is under culture stage in the aqua culture ponds and no discharges were observed into the creek. The committee opined that the wastewater generated from the farms is directly discharged into the sea/ creek. No sample was collected as there is no discharge from aqua culture ponds.
- xi. Water sample was collected from the bore well of Sri Ganagalla Kamesh's house located at P.G. Peta, as per the analysis report the values of ground water are within the prescribed standards. The analysis report is herewith attached as Annexure-V.

## **II. Recommendations of the Joint Inspection Committee:**

- a. The shrimp farmers who are listed in the Annexure-B may be permitted to continue their shrimp farming strictly confirming to their own land, survey numbers, extent of the farm and as authorized as per the CAA registration certificates as they are doing shrimp culture in their own land and possessing valid registration certificates. The shrimp culture shall be allowed subject to

- complying the legal provisions contained under CAA Act & its Rules 2005 including maintaining the ETS for treating the discharge water.
- b. The shrimp farming as listed in the Annexure-C are doing shrimp culture in their own land and registered with CAA but subsequently not renewed and not having valid registration period. Hence, these shrimp farmers may be given a time period of 3 months for registering their shrimp ponds with CAA by October 2023. Only After registration of shrimp ponds with CAA within 3 months, the farmers may be allowed to continue their shrimp culture subject to complying the legal provisions contained under CAA Act & its Rules 2005 including maintaining the ETS for treating the discharge water.
  - c. The shrimp farming as listed in the Annexure-D who are carrying out unauthorized and illegal shrimp culture without having CAA registration certificate, may be ordered for immediate demolition of their shrimp ponds. The expenses towards demolition of the shrimp ponds have to be recovered from the concerned shrimp farmers.
  - d. Since (24) shrimp farmers, who are listed in the Annexure-E, have constructed the shrimp ponds in the river bed by unauthorized encroachment in the un-surveyed land in Bay of Bengal and carrying out shrimp culture illegally since long back. Since these shrimp ponds are affecting adversely by diverting the course of the river mouth, limiting the river course and depth of the water thereby causing the obstruction for the passage of the fishing boats of local fishermen from river mouth to sea and greatly affecting their livelihood, orders may be issued for immediate demolition of all 46 number of shrimp ponds so as to protect the coastal environment as well as the livelihood of the local fisherman. The expenses towards demolition of the shrimp ponds have to be recovered from the concerned shrimp farmers.
  - e. Since cluster of farms operating, the aqua farms shall collectively construct & operate either Common Effluent Treatment System(ETS) or individually Effluent Treatment System as per CAA rules 2005 duly maintaining the standards of discharge and not causing any detriment to the coastal environment and hampering the livelihood of the local fishermen community.
4. It is submitted that, in compliance to the G.O.Rt.No.135 issued by E.F.S & T Department, Govt. of Andhra Pradesh on 21.12.2022, the Collector & District Magistrate, Srikakulam has constituted District Level Committee for Srikakulam District with the following members.

1	Collector & District Magistrate	Chairman
2	District Panchayat Officer, Srikakulam	Member
3	Municipal Commissioner, Srikakulam	Member
4	VC & MD of Urban Development Authority with coastal jurisdiction	Member

5	Assistant Director, Fisheries, Srikakulam	Member
6	Regional Officer, APPCB	Member-Convener
7	Sri Surada Venkaesh	Member from fishermen community, Srikakulam District
8	Sri Mylapilli Polisu	Member from fishermen community, Srikakulam District
9	Sri Suvvada Papparao	Member from fishermen community, Srikakulam District

5. It is submitted that, the Coastal Aquaculture Authority, Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying, Government of India has informed that in exercise of the powers provided under subsection (1) of Section 13A of CCA (Amendment) Act, 2023 authorizes the District Collector, Srikakulam or any other member of DLC as nominated by the District Collector as authorized officer under Section (12)(b) of CAA Act, 2005 and request to demolish/remove all unauthorized shrimp farms which are constructed by encroachment in riverbed and carrying out shrimp culture illegally as reported by the Joint Committee.
6. In compliance to the orders passed by the Hon'ble National Green Tribunal, Southern Zone, Chennai in O A No.100 of 2023(SZ), the District Collector, Srikakulam has requested to demolish the un authorized fish/shrimp ponds constructed in un-surveyed Government land and also submit the action taken report along with the photo copies.
7. It is submitted that, Smt Budagatla Meghana W/o Ramesh Naidu & 45 others have filed have filed W.P.No.21420 of 2021 before the Hon'ble High Court of A.P., Amaravathi and prayed for issuing a Writ of Mandamus to declare the action of the Respondent No.2 (The Fisheries Development Officer, Srikakulam), Respondent No.3 (The District Collector, Srikakulam) and Respondent No.4 (The Tahsildar, Srikakulam) are trying to destroy the Fish Tanks developed by the Petitioners in Jalaripeta Village, Mofusbandar Revenue Village, Srikakulam Mandal & District without issuing notice or opportunity.
8. It is submitted that, on 27.09.2021, the Hon'ble High Court of A.P., has disposed of the W.P and the operative portion of the W.P., is as follows  
**"In view of the submissions, this writ petition is disposed of directing the Respondents not to interfere with the activities of the Petitioners or taking up demolition of tanks developed by the Petitioners except in accordance with law and after granting adequate opportunity to the Petitioners to be heard."**
9. In obedience with the orders of the Hon'ble High Court issued in the above W.P., the 4th Respondent (The Tahsildar, Srikakulam) has followed the due process of law and issued Form-7 and Form-6 notices to all the 26 encroachers as per the Andhra Pradesh Land Encroachments Act, 1905

and gave sufficient time and opportunity to the encroachers regarding action to be initiated for the removal of un-authorized fish ponds constructed by them in the un-surveyed Government land in the Bay of Bengal and Langulya river bank in Jalaripeta and Mofusbandar villages of Srikakulam Rural Mandal & District.

10. It is submitted that, Smt Budagatla Meghana W/o Ramesh Naidu & 26 others, R/o Jalaripeta, , PG Peta, Srikakulam Mandal have again filed WP No. 25163 of 2021 on the file of Hon'ble High Court of AP, Amaravathi, praying to direct the Respondent No. 2(The Fisheries Development Officer, Sirkakulam) and the Respondent No.4(The Tahsildar, Srikakulam) not to destroy the Fish tanks developed by the petitioners in un-survey land of jalaripeta village, Mofusbandar Revenue Village, Srikakulam Rural Mandal pending disposal of the Writ petition.
11. It is submitted that, The Hon'ble High of AP, Amaravathi, while disposing of the WP No. 25163 of 2021 Dt: 28/02/2023 has directed the Respondent No.3 (The District Collector, Srikakulam) and the Respondent No.4(The Tahsildar, Srikakulam) to remove the fish tanks constructed in the un-surveyed lands of Nagavali and Langulya river bed as per law by giving opportunity to the petitioners as expeditiously as possible.
12. It is submitted that, The Hon'ble High Court has dismissed the Writ Appeal No. 429/2023 filed by Smt Budagatla Megahana W/o Ramesh Naidu and 06 others against the orders of the Hon'ble High Court Dt: 28/02/2023 in WP No. 25163/2023 and ordered that issuing directions to the Respondent No.3 (The District Collector, Srikakulam) and the Respondent No.4(The Tahsildar, Srikakulam) to remove the encroachments in accordance with the law is fully justified and no interference is called for.
13. In complying with the orders of the Hon'ble High Court and in pursuance of the instructions of the District Collector, Srikakulam, all the encroachers/illegal fish pond developers were directed to attend before the District Collector, Srikakulam on 05/05/2023 for further taking action in the matter and to give an opportunity to the petitioners to defend their case. Accordingly, the individuals have attended before the district collector, Srikakulam on 05/05/2023.
14. During the meeting, the District Collector, Srikakulam has ordered the encroachers/illegal fish pond developers to vacate the encroachments voluntarily within 15 days ie on or before 21/05/2023. Accordingly, notices in Rc.No. 354/2021/A Dt: 05/05/2023 have been issued to the individuals, directing them to vacate the fish/shrimp ponds constructed in un-surveyed Govt. land and evict the encroachments voluntarily on or before 21/05/2023 failing which action would be taken to evict the encroachments as per the orders of the Hon'ble High Court of AP, Amaravathi.

15. It is submitted that, Sri Budagatla Ramesh Naidu S/o Kamaiah and 26 others, R/o Jalaripeta Village has filed WP No. 13162/2023 on the file of Hon'ble High Court of AP, Amaravathi, praying the Hon'ble High Court of A.P., Amaravathi, to declare the notices issued by the 3rd respondent (Tahsildar, Srikakulam) in Rc.No. 354/2021 A Dt: 05/05/2023 on the oral orders of the 2nd respondent (The District Collector, Srikakulam) in respect of aqua ponds of the petitioners as illegal and set aside the same.
16. It is submitted that, The Hon'ble Court of AP, Amravathi while posting the case to 26/06/2023 has issued following orders in IA No. 01/2023 in WP No. 13162/2023:
- "In the meanwhile, the respondents shall not proceed on the basis of the notice dated 05/05/2023 issued to the petitioners. However, this shall not preclude the petitioners from taking action in accordance with law and the procedure set out in the Land Encroachment Act, 1905."**
17. It is submitted that, the District Collector, Srikakulam has requested to issue fresh notices as per the orders of Ho'ble High Court. Accordingly notices dt: 22/06/2023 u/s 7 of AP Land Encroachment Act, 1905 have been issued, directing them to show cause on or before 07/07/2023 as to why they should not be evicted from the Govt. land and notices dt:11/07/2023 u/s 6 of AP Land Encroachment Act, 1905 have been issued, directing the encroachers to vacate the land on or before 19/07/2023 but the encroachers have not vacated the land and dismantled the constructions of illegal fish/shrimp ponds.
18. It is a clear case of encroachment of Government lands and constructed un-authorized fish ponds in the un-surveyed Government land in the Bay of Bengal and Langulya river bank in Sy.No106, Jalaripeta and Mofusbandar villages of Srikakulam Rural Mandal. It is therefore decided to remove the encroachments at the subject location on 25/07/2023 and remove the illegal constructions of fish ponds/shrimp ponds.
19. In view of the above, it is submitted that in complying with orders of the Hon'ble High Court in WP No. 25163 of 2021 Dt: 28/02/2023 and in WA No. 429 of 2023 in WP No. 25163 of 2021 Dt: 24/04/2023 all the encroachers are hereby informed that the removal of illegal constructions of aquaculture ponds at Govt. lands in Sy. No. 106 and also in Un-Surveyed Govt. land in bay of bengal should be carried on 25/07/2023 and they are requested to cooperate with the Govt. Officials who would be deployed at the eviction spot and also requested not to cause any obstructions to the duties of Govt. servants otherwise, Criminal case would be filed against them as per law.
20. It is submitted that, Budagatla Ramesh S/o Kamaiah and 26 others, R/o Jalaripeta, Mofusbandar, Srikakulam Mandal & District have filed WP No. 18788 of 2023 on the file Hon'ble High of AP, Amaravathi, praying to issue

Writ of Mandamus, declaring the notices issued by the 3rd Respondent under section 7 & 6 vide Rc.No. 354/2021/A, Dt 22.06.2023 and vide Rc.No. 354/2021/A Dt: 11.07.2023 to the petitioners and without considering the petitioners appeals pending before the 2nd respondent (District Collector, Srikakulam) against section 6 notices under Land Encroachment Act 1905 in respect of aqua ponds of the petitioner in their ancestral property as illegal, irregular, arbitrary and set aside and pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case.

21. It is submitted that, Hon'ble High Court of AP in IA No. 1 of 2023 in WP No. 18788/2023 Dt: 26/07/2023 has passed following orders

**"Considering the submissions that during the pendency of the appeals and stay petitioners filed against the orders passed by the 3rd respondent under the provisions of the AP Land Encroachment Act, coercive action is being taken including demolition of the fish tanks etc., there shall be a direction to the respondents not to resort to such actions, till appropriate orders are passed by the 2nd respondent in the applications filed by the petitioners along with the appeals."**

22. The Tahsildar, Srikakulam has filed Counter affidavit before the Hon'ble High Court of A.P., Amaravathi and prayed that Hon'ble Court may be pleased to vacate the interim order dated 26.07.2023 in W.P No.18788 of 2023 and also dismiss the writ petition in the ends of justice.

23. It is submitted that, Guttala Surya Kumari W/o Srinivasa Rao and 02 others of Pedda Ganagalla Peta, Mofusbandar, Srikakulam Mandal & District have filed W.P.No.14392 of 2023 before the Hon'ble High Court of A.P., Amaravathi, Guntur District and prayed to issue order or direction in the nature of Writ of Mandamus declaring the notices issued by the 4th Respondent in Ref.No.354/2021 A dt.05.05.2023 to the Petitioners on the oral orders of the 3rd Respondent in respect of aqua ponds of the Petitioners as illegal and set-aside them

24. It is submitted that, the Hon'ble High Court of AP in IA No. 1 of 2023 in WP No. 14392/2023 has passed following orders

**"Considering the submissions made, prima facie, this Court is satisfied that the impugned notice, which contains directions, is not sustainable in Law. Therefore, there shall be interim stay of all further proceedings pursuant to the impugned notice dated 05.05.2023 in so far as the petitioners are concerned"**

25. The Tahsildar, Srikakulam has filed Counter affidavit before the Hon'ble High Court of A.P., Amaravathi and prayed that Hon'ble Court may be pleased to vacate the interim order dated 20.06.2023 in W.P No.14392 of 2023 and also dismiss the writ petition in the ends of justice.

26. Cheekati Gurumurthy, S/o Late Appaiah and 12 others of Pedda Ganagallapeta, Mofusbandar, Srikakulam Mandal & District have filed W.P.No.14395 of 2023 before the Hon'ble High Court of A.P., Amaravathi and prayed to issue order or direction in the nature of Writ of Mandamus declaring the notices issued by the 4th Respondent in Ref.No.354/2021 A dt.05.05.2023 to the Petitioners on the oral orders of the 3rd Respondent in respect of aqua ponds of the Petitioners as illegal and set-aside them.

27. It is submitted that, Hon'ble High Court of AP in IA No. 1 of 2023 in WP No. 14395/2023 Dt: 24.10.2024 has passed following orders.

**The present Writ Petition is disposed of with a directive to the petitioners to submit their explanation for the notice dated 05.05.2023 within a period of three 3 (03) weeks from the date of receipt of a copy of this order. On receiving such explanation to the notice dated 05.05.2023, the 4th respondent is directed to examine the same after giving an opportunity of hearing to the petitioners and pass appropriate orders in accordance with law. Till such exercise is completed, the respondents are directed not to interfere with the petitioners' aquaculture business.**

**With the above directions, the present Writ Petition is disposed of. There shall be no order as to costs.**

28. In Compliance to the Orders of the Hon'ble High Court of A.P., Amaravathi, Notices were issued to the petitioners with a direction to submit their explanation for the notice in Rc.No.345/2021 dated 05.05.2023 within a period of three 3 (03) weeks from the date of receipt of a copy of this order. On receiving such explanation to the notice dated 05.05.2023, there is a opportunity of hearing to the petitioners and appropriate order will be passed in accordance with law.


29. It is submitted that, As per the Orders of the Hon'ble High Court of A.P., Amaravathi, Recommendations of the Joint Committee, Orders of the Hon'ble National Green Tribunal, and instructions of the Coastal Aquaculture Authority, Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying, Government of India, Out of 46 illegal and un-authorized shrimp ponds, which are scattered in an extent of 74.00 acres (around), 41 unauthorized shrimp ponds for an extent of Ac.66.355 cents (Un Surveyed Lands) which are constructed by encroachment in riverbed were demolished/ removed.

30. Out of remaining 05 shrimp ponds, 02 shrimp ponds (i.e Tank No.42,44) for an extent of Ac.3.57 cens were not demolished due to the orders of the Hon'ble High Court of A.P., Amaravathi. The then Tahsildar, Srikakulam have filed Counter affidavit before the Hon'ble High Court of A.P., Amaravathi and prayed that Hon'ble Court may be pleased to vacate the interim orders issued previously and also dismiss the writ petition in the ends of justice.

31. There is no Aqua Culture farming in the remaining 03 shrimp ponds (i.e., Tank No.39,40,41) for an extent of Ac.4.02 cents. These ponds were not demolished as there is no possibility for approaching of said 03 shrimp Ponds due to high water flow of canal in that way, however these three (03) shrimp Ponds will be demolished soon after water dried up in the canal.

In this regard, it is submitted that, as per the Orders of the Hon'ble High Court of A.P., Amaravathi, Recommendations of the Joint Committee, Orders of the Hon'ble National Green Tribunal, and instructions of the Coastal Aquaculture Authority, Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying, Government of India, 41 unauthorized shrimp ponds out of 46 for an extent of Ac.66.355 cents (Un Surveyed Lands) were demolished in accordance with law. Out of remaining 05 shrimp ponds, 02 shrimp ponds (i.e Tank No.42,44) for an extent of Ac.3.57 cents were not demolished due to the orders of the Hon'ble High Court of A.P., Amaravathi in W.P.No.14392 of 2023. Further, there is no Aqua Cultute farming in the remaining 03 shrimp ponds (i.e., Tank No.39,40,41) for an extent of Ac.4.02 cents and these ponds were not demolished as there is no possibility for approaching of said 03 shrimp Ponds due to high water flow of canal in that way, however these three (03) shrimp Ponds will be demolished soon after water dried up in the canal.

In the above circumstances, it is humbly prayed that, this Hon'ble NGT (SZ), Chennai may be pleased to record this report and pass such further or other orders in the OA No.100 of 2023 (SZ) (Earlier O.A.No.345 of 2023 (PB), as this Hon'ble NGT (SZ), Chennai may deem fit and proper in the facts and circumstances of the case and thus render justice.

  
26/11/24  
District Collector,  
Srikakulam.



Latitude: 18.218209  
Longitude: 83.944085  
Elevation: 2.91±5 m  
Accuracy: 4.2 m  
Time: 11-24-2024 14:33

Powered by NoteCam



Latitude: 18.218192  
Longitude: 83.944044  
Elevation: -0.32±5 m  
Accuracy: 5.1 m  
Time: 11-24-2024 14:32

Powered by NoteCam





Latitude: 18.218221  
Longitude: 83.944155  
Elevation: 5.31±5 m  
Accuracy: 4.8 m  
Time: 11-24-2024 14:16

*Powered by NoteCam*







1. The list of farmers, who have registered their shrimp ponds with the Coastal Aquaculture Authority (CAA), Chennai under Coastal Aquaculture Authority Act, 2005 and having valid registration period as on date.

Details of the shrimp ponds as per the Complainant information				Details of the shrimp ponds and farmer as per the CAA Registration Certificate						Remarks
Sl. No. of the shrimp pond	Name of the farmer	Survey No's	Extent survey No's. wise (Acres)	Name of the farmer	Survey No's	Extent TFA (Acres/Hectares)	Extent WSA (Acres/Hectares)	CAA Registration No and Date	Validity period existing up to	
1	NELIMARLA KRISHNA, S/O. SURYANARAYANA	100-6	0.25	NELIMARIA KRISHNA, S/O N. SURYANARAYANA	74/2, 75/2, 76/2, 100/2, 101/2, 102/2, 103/2	12.36 acres/5.00 hectares	9.88 acres/4.00 hectares	AP-II-2007(01495)	20.09.2027	SURVEY NO'S ARE NOT MATCHING WITH SURVEY NO'S AS MENTIONED IN CAA REGISTRATION CERTIFICATE
		100-5	0.24							
2	NELIMARLA KRISHNA, S/O. SURYANARAYANA	101	0.37							
3	NELIMARLA KRISHNA, S/O. SURYANARAYANA	101	0.33							
4	NELIMARLA KRISHNA, S/O. SURYANARAYANA	101	1.59							
5	NELIMARLA KRISHNA, S/O. SURYANARAYANA	101	0.12							
		127-1	0.22							
6	NELIMARLA KRISHNA, S/O. SURYANARAYANA	111-1	0.08							
7	NELIMARLA KRISHNA, S/O. SURYANARAYANA	111-1	0.1							
8	NELIMARLA KRISHNA, S/O. SURYANARAYANA	101	0.63							
		102-7	0.34							
		102-8	0.47							
		111-1	0.05							

		111-2	0.55							
9	NELLIMARLA KRISHNA, S/O. SURYANARAYANA	100-6	0.28							
		102-8	0.14							
		101	1.21							
10	NELLIMARLA KRISHNA, S/O. SURYANARAYANA	100-6	0.92							
		101	0.4							
11	NELLIMARLA KRISHNA, S/O. SURYANARAYANA	100-6	1.14							
12	NELLIMARLA KRISHNA THOTAYYA, S/O. SURYANARAYANA	75-1	1.39	NELIMARIA THOTAYYA, S/O N SURYANARAYANA	74/2, 75/2, 76/2, 100/2, 101/2, 102/2, 103/2	12.36 Acres/ 5.00 hectar es	9.88 acres/ 4.00h ect.	AP-II- 2007(01497 )	20.09.2027	FARMER'S NAME AND SURVEY NO'S ARE NOT MATCHING WITH THE DETAILS AS MENTIONED IN CAA REGISTRATIO N CERTIFICATE
13	NELLIMARLA KRISHNA THOTAYYA, S/O. SURYANARAYANA	102-6	0.15							
		102-5	0.05							
		102-1	0.24							
		100-6	0.31							
		75-6	0.72							
		75-2	0.23							
		75-3	0.37							
		102-2	0.04							
		75-4	0.58							
		75-5	0.31							
14	NELLIMARLA KRISHNA THOTAYYA, S/O. SURYANARAYANA	111-2	0.09							
		102-6	0.56							
		102-5	1.2							
		102-2	0.2							
		102-3	0.11							
		102-4	0.22							
15	NELLIMARLA THOTAYYA, S/O. SURYANARAYANA	103-13	0.12							
		103-14	0.32							
		103-12	0.31							SURVEY NO'S ARE NOT MATCHING



19	NELLIMARLA THOTAYYA, S/O. SURYANARAYANA	74-12	0.3							
		75-1	0.87							
		76-4	0.18							
		76-5	0.07							
		76-3	0.2							
		74-3	0.13							
		74-2	0.12							
74-1	0.14									
27	GANAGALLA RAMULU POLLAMMA	104-1	1.02	GANAGALLA POLAMMA, W/O RAMULU	72-4,6, 74- 1,5,6, 76- 3, 103-1	0.82 acres/ 0.33 hectar es	0.74 acres/ 0.30 hectar es	AP-II- 2008(6965)	08.02.2024	SURVEY NO'S ARE NOT MATCHING WITH SURVEY NO'S AS MENTIONED IN CAA REGISTRATIO N CERTIFICATE
		104-4	0.06							
		105-9	0.47							
		UNSUR VEYED	0.3							
28	GANAGALLA RAMULU POLLAMMA	104-1	0.34							
		105-9	0.48							
		105-8	0.4							
		71-20	0.61							
29	GANAGALLA RAMULU POLLAMMA	105-8	0.4							
		71-20	0.32							
		71-19	0.1							
		71-18	0.22							
		71-5	0.04							
		71-6	0.02							
		71-7	0.02							
		71-16	0.08							
		71-17	0.2							
		71-15	0.04							
		71-14	0.08							
72-1	0.61									
30	GANAGALLA RAMULU	72-1	0.79							

	POLLAMMA	71-17	0.14							
		71-15	0.06							
		71-13	0.25							
		71-12	0.23							
		71-11	0.26							
31	GANAGALLA RAMULU POLLAMMA	72-1	0.94							
		70-22	0.1							
		70-17	0.48							
		72-3	0.07							
		72-2	0.02							
32	GANAGALLA RAMULU POLLAMMA	73-8	0.4							
		73-6	0.55							
		73-3	0.16							
38	CHIKATI RAMULAMMA	115	0.17	CHEKATI RAMULAMMA, W/O SURYA NARAYANA	108-2B, 115-P	3.36 acres/ 1.36 hectar es	2.47 acres/ 1.00 hectar es	AP-II- 2021(20237 )	08.02.2026	SURVEY NO'S ARE NOT MATCHING WITH SURVEY NO'S AS MENTIONED IN CAA REGISTRATIO N CERTIFICATE
		114-2	1.49							
40	GUTTULA SURYAKUMARI	115	1.63	GUTTULA SURYAKUMARI, W/O GUTTULA SRINIVASA RAO	115-P	6.18a cres/ 2.50h ectare s	4.94a cres/ 2.00h ectare s	AP-II- 2008(692 0)	08.02.202 4	SURVEY NO'S ARE NOT MATCHING WITH SURVEY NO'S AS MENTIONED IN CAA

										REGISTRATIO N CERTIFICATE
41	GHIKATI RAMULAMMA	115	0.77	CHEKATI RAMULAMMA, W/O SURYA NARAYANA	108-2B, 115-P	3.36 acres/ 1.36 hectar es	2.47 acres/ 1.00 hectar es	AP-II- 2021(202 37)	09.02.202 6	SURVEY NO'S ARE NOT MATCHING WITH SURVEY NO'S AS MENTIONED IN CAA REGISTRATIO N CERTIFICATE. <u>*THE CAA CERTIFICATE IS SAME AS MENTIONED IN SL. NO. 38</u>
42	NELIMARLA KRISHNA, S/O. SURYANARAYANA	127-1	0.25	NELIMARIA KRISHNA, S/O N. SURYANARAYANA	74/2, 75/2, 76/2, 100/2, 101/2, 102/2, 103/2	12.36 acres/ 5.00 hectar es	9.88 acres/ 4.00 hectar es	AP-II- 2007(01495 )	20.09.202 7	SURVEY NO'S ARE NOT MATCHING WITH SURVEY NO'S IN CAA REGISTRATIO N CERTIFICATE <u>*THE CAA CERTIFICATE IS SAME AS MENTIONED IN SL. NO. 1</u>

43	KARANAM GITA W/O BHANUMURTHY	127-1 128	0.25 0.7	KARNAMGEETHA & BHANUMURTHY, S/O LAXMANA MURTHY	96-5,6,7,8,	1.83 acres/ 0.74 hectar es	1.73 acres/ 0.70 hectar es	AP-II- 2008(6961)	08.02.2024	FARMER'S NAME AND SURVEY NO'S ARE NOT MATCHING WITH THE DETAILS AS MENTIONED IN CAA REGISTRATIO N CERTIFICATE
44	KARANAM GITA W/O BHANUMURTHY	96-8 96-6 96-7 96-5 127-1	0.72 0.04 0.57 0.54 0.29							

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2. The list of farmers, who have registered their shrimp ponds with the Coastal Aquaculture Authority (CAA), Chennai under Coastal Aquaculture Authority Act, 2005 but not renewed subsequently and not having valid registration period as on date (Unauthorized culture)

Details of the shrimp ponds as per the Complainant information				Details of the shrimp ponds and farmer as per the CAA Registration Certificate						Remarks
Sl. No. of the shrimp pond	Name of the farmer	Survey No's	Extent survey No's. wise (Acres)	Name of the farmer	Survey No's	Extent TFA (Acres/ hectares)	Extent WSA (Acres/ hectares)	CAA Registration No and Date	Validity period existing up to	
20	PUKKALA VENKATARAMANA MURTHY, S/O. SANKARA RAO	73-8	0.8	PUKKALLA VENKARA RAMANA MURTHY, S/O RAMULU	70-17, 18,20,21,22,72-1,2, 73-8, 105-7,9	3.16 acres/ 1.28 hectares	2.47 acres/ 1.00 hectares	AP-II-2008(6967)	08.02.2014	FARMER'S NAME AND SURVEY NO'S ARE NOT MATCHING WITH THE DETAILS AS MENTIONED IN CAA REGISTRATION CERTIFICATE
		73-6	0.55							
		73-3	0.02							
21	PUKKALA VENKATARAMANA MURTHY, S/O. SANKARA RAO	72-4	0.16	GANAGALLA KANAKARAO, S/O RAMULU	72-1,2,71-6,7,9,TO10 20,70-17,18,20,21,22,73-8,105-7/9.	3.16 acres/ 1.28 hectares	2.47 acres/ 1.00 hectares	AP-II-2008(6968)	09.02.2014	FARMER'S NAME AND SURVEY NO'S ARE NOT MATCHING WITH THE DETAILS AS MENTIONED IN CAA REGISTRATION CERTIFICATE
		74-7	0.23							
		72-5	0.76							
		73-8	0.5							
22	PUKKALA VENKATARAMANA MURTHY, S/O. SANKARA RAO	103-1	0.31	GANAGALLA KANAKARAO, S/O RAMULU	72-1,2,71-6,7,9,TO10 20,70-17,18,20,21,22,73-8,105-7/9.	3.16 acres/ 1.28 hectares	2.47 acres/ 1.00 hectares	AP-II-2008(6968)	09.02.2014	FARMER'S NAME AND SURVEY NO'S ARE NOT MATCHING WITH THE DETAILS AS MENTIONED IN CAA REGISTRATION CERTIFICATE
		74-5	0.08							
		74-6	0.12							
		72-6	0.3							
		72-5	0.64							
		72-1	0.2							
		74-7	0.1							
23	PUKKALA VENKATARAMANA MURTHY, S/O. SANKARA RAO	72-7	0.09	GANAGALLA KANAKARAO, S/O RAMULU	72-1,2,71-6,7,9,TO10 20,70-17,18,20,21,22,73-8,105-7/9.	3.16 acres/ 1.28 hectares	2.47 acres/ 1.00 hectares	AP-II-2008(6968)	09.02.2014	FARMER'S NAME AND SURVEY NO'S ARE NOT MATCHING WITH THE DETAILS AS MENTIONED IN CAA REGISTRATION CERTIFICATE
		72-6	0.42							
		72-5	0.74							
		72-1	0.28							

25	PUKLA APPAMA W/O RAMULU	104-1	1	PUKALLA APPALAMMA, W/O RAMULU	72-3,5,6; 103-1,5,6	2.13 acres/ 0.86 hectar es	1.85 acres/ 0.75 hectar es	AP-II- 2008(696 2)	08.02.201 9	FARMER'S NAME AND SURVEY NO'S ARE NOT MATCHING WITH THE DETAILS AS MENTIONED IN CAA REGISTRATION CERTIFICATE
26	PUKLA APPAMA W/O RAMULU	104-4	0.55							
		UNSU RVEYE D	0.61							
33	CHANDRAMOULI GONAPA	107-2	1.32	KONADA.SATTI REDDY, S/O APPAR REDDY	107-1,2	4.94 acres/ 2.00 hectar es	4.45 acres/ 1.80 hectar es	AP-11- 2008(6969)	08.02.2014	FARMER'S NAME, SURVEY NO'S AND EXTENT ARE NOT MATCHING WITH THE DETAILS AS MENTIONED IN CAA REGISTRATION CERTIFICATE
34		CHANDRAMOULI GONAPA	107-1							
	107-2		1.43							
35	CHANDRAMOULI GONAPA	107-1	0.32							
		107-2	1.15							
108-1	0.56									
36	METIKOTA KRISHNA RAO	108-1	1.3	METIKOTA KRISHNA RAO, S/O APPA RAO	115-P	2.67 acres/ 1.08 hectar es	1.98 acres/ 0.80 hectar es	AP-II- 2011(14300 )	09.01.2021	SURVEY NO'S ARE NOT MATCHING WITH SURVEY NO'S AS MENTIONED IN CAA REGISTRATION CERTIFICATE
108-2		0.53								
115		0.34								
39	MATTIKOTA KRISHNA RAO	115	0.66	METIKOTA KRISHNA RAO, S/O APPA RAO	115-P	2.67 acres/ 1.08 hectar es	1.98 acres/ 0.80 hectar es	AP-II- 2011(14300 )	09.01.2021	SURVEY NO'S ARE NOT MATCHING WITH SURVEY NO'S AS MENTIONED IN CAA REGISTRATION CERTIFICATE. *THE CAA
114-2		0.48								



3. The list of farmers, who have not registered their shrimp ponds with the Coastal Aquaculture Authority (CAA), Chennai under Coastal Aquaculture Authority Act, 2005 and doing shrimp culture illegally (Unauthorized culture)

Details of the shrimp ponds as per the Complainant information				Remarks
Sl. No. of the shrimp pond	Name of the farmer	Survey No's	Extent survey No's. wise (Acres)	
24	GANAGALLA RAMULU PUKKALA VENKAT	104-1	1.2	SHRIMP FARM IS NOT REGISTERED WITH CAA
37	CHINTAPALLI AMMORU	108-2	1	SHRIMP FARM IS NOT REGISTERED WITH CAA

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## List of shrimp farmers, who have encroached in the river bed and doing illegal shrimp culture

Sl.No (1)	Name of the farmer (2)	Survey No,s (3)	Total extent (4)	W.S.A (5)	Category of the land encroached (6)	Present status of shrimp culture (7)	Remarks (8)
1	BUDAGATLA MEGHANA W/o Budagatla Ramesh Naidu Aged about 28yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.00 hectare	0.75 hectare	River bed	Shrimp culture is under progress	AP-II-2021(20631) Registered for Survey No.106 but the pond is in un surveyed land
2	GanagallaBharathi W/o Kamaraju Aged about 35yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.41 hectare	1.00 hectare	River bed	Shrimp culture is under progress	AP-II-2021(20243) Registered for Survey No.106 but the pond is in un surveyed land
3	Ganagalla VenkataRathnam W/o Kanaka Rao Aged about 40yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.41 hectare	1.00 hectare	River bed	Shrimp culture is under progress	AP-II-2021(20244) Registered for Survey No.106 but the pond is in un surveyed land
4	SavadalaTavataiah S/o Ramulu Aged about 63yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
5	EripalliAtchiBabu S/o kuruvulu Aged about 53yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
6	YerrupalliSrinivasa Rao S/o Hari Swamy Aged about 36yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
7	GutiwadaNooka Raju S/o Adinarayana Aged about 30yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
8	YerupalliAppa Rao S/o Kama Raju Aged about 52yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
9	YerupalliAtchaiah S/o Appa Rao Aged about 46yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA

	Srikakulam District						
10	Yerupalli Kamamma W/o Malleshwar Rao Aged about 58yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
11	Sindhupalli Neela Veni W/o Kamaraju Aged about 43yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
12	Sindhupalli Kannamma W/o Ankulu Aged about 68yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	=	River bed	Shrimp culture is under progress	Not registered with CAA
13	Y Eranna S/o Lakshmaiah Aged about 52yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
14	Gutivada Trimatha Rao S/o Adinarayana Aged about 33yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
15	Gutivada Suryanarayana S/o Adinarayana Aged about 50yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
16	Gutivada Thavitamma W/o Adinarayana Aged about 54yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
17	Sindhupalli Asiramma W/o Tata Rao Aged about 55yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
18	Sindhupalli Raja Rao S/o Tata Rao Aged about 33yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
19	Y Govinda Rao S/o Hari Swamy Aged about 30yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA

20	Kama Raju S/o Krishna Murthy Aged about 35yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
21	Y Raja Rao S/o Lachumaiah Aged about 28yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
22	Savadala Kama Raju S/o Ramulu Aged about 68yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
23	SavadalaKrishnaiah S/o Kamaraju Aged about 72yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
24	Akkala Lakshmana Rao S/o Kamaiah Aged about 51yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
25	Akkala Rama Murthy S/o Appa Rao Aged about 40yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
26	AkkalaAdinarayana S/o Kama Raju Aged about 70yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
27	GolliKamamma W/o Naidu Aged about 61yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
28	AkkalaAnuradha W/o Adinarayana Aged about 52yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
29	GolliAjaraiiah S/o Naidu Aged about 34yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
30	Golli Susheela W/o Asaraiah Aged about 30yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA

	Srikakulam District						
31	Adabaka Ramulamma W/o Krishna Murthy Aged about 30yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
32	ArasavelliVenkayamma W/o Appaiah Aged about 78yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
33	ArasavelliNarasamma W/o Hari Swamy Aged about 48yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
34	AkkalaGovinda Rao S/o Hari Swamy Aged about 58yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
35	GollaAsiramma W/o Thammaiah Aged about 54yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
36	AdapakaRamanamma W/o Raja Rao Aged about 43yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.61 hectare	1.20 hectares	River bed	Shrimp culture is under progress	AP-II-2021(20245) Registered for Survey No.106 but the pond is in un surveyed land
37	Savadala Raja Rao S/o Yellaiah Aged about 44yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
38	Savadula Parvathi W/o Krishna Aged about 50yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
39	SavadulaKamaraju S/o Hari Swamy Aged about 33yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	Rheciver bed	Shrimp culture is under progress	Not registered with CAA
40	KondapalliKaruvulu S/o Yerraiah Aged about 53yrs resident of JalaripetaKhajipetaPeddaganagallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
41	KondapalliSuryanarayana	Un surveyed	1.50 acres	-	River bed	Shrimp culture is	Not registered with CAA

	S/o Yerraiiah Aged about 55yrs resident of JalaripetaKhajipetaPeddagaganallapetaMofus Bandar Srikakulam District	land				under progress	
42	AdapakaSeetaiah S/o Asiraiiah Aged about 70yrs resident of JalaripetaKhajipetaPeddagaganallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
43	GanagallaKorlaiiah S/o Avataram Aged about 44 yrs resident of JalaripetaKhajipetaPeddagaganallapetaMofus Bandar Srikakulam District	Un surveyed land	1.50 acres	-	River bed	Shrimp culture is under progress	Not registered with CAA
44	BudagatlaKamaiah S/o Kamaiah Aged about 58yrs resident of JalaripetaKhajipetaPeddagaganallapetaMofus Bandar Srikakulam District	Un surveyed land	1.00 hectare	0.75 hectare	River bed	Shrimp culture is under progress	AP-II-2021(20630) Registered for Survey No.106 but the pond is in un surveyed land
45	BudagatlaLakshamma W/o Kamaiah Aged about 54yrs resident of JalaripetaKhajipetaPeddagaganallapetaMofus Bandar Srikakulam District	Un surveyed land	1.00 hectare	0.75 hectare	River bed	Shrimp culture is under progress	AP-II-2021(20629) Registered for Survey No.106 but the pond is in un surveyed land
46	Budagatla Ramesh Naidu S/o Kamaiah Aged about 36yrs resident of JalaripetaKhajipetaPeddagaganallapetaMofus Bandar Srikakulam Dis	Un surveyed land	1.00 hectare	0.75 hectare	River bed	Shrimp culture is under progress	AP-II-2021(20632) Registered for Survey No.106 but the pond is in un surveyed land



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### ANALYSIS REPORT

Sample No. : 2023 - 07 - W - 214  
Sample location/Address : Ground water sample collected near aquaculture farms  
Peddagangallapeta (V), Srikakulam District  
Sample Source : Bore well sample collected at Sri. Gangalla Karnesh's Residence  
Sample collected on : 13.07.2023  
Sample received on : 14.07.2023  
Sample collected by : Environmental Engineer (FAC), Regional Office, Srikakulam  
Report issued on : 22.07.2023

S.No.	Parameter	W-214	Drinking water specification IS10500:2012	
			Requirement (Acceptable Limit)	Permissible Limit
1.	pH	8.13	6.5-8.5	No Relaxation
2.	Electrical Conductivity (as $\mu\text{S}/\text{cm}$ )	1420	--	--
3.	Total Dissolved Solids	920	500 mg/L	2000 mg/L
4.	Total Alkalinity (as $\text{CaCO}_3$ )	300	200 mg/L	600 mg/L
5.	Total Hardness (as $\text{CaCO}_3$ )	380	200 mg/L	600 mg/L
6.	Chloride (as Cl)	275	250 mg/L	1000 mg/L
7.	Calcium (as Ca)	60.8	75 mg/L	200 mg/L
8.	Magnesium (as Mg)	55.4	30 mg/L	100 mg/L
9.	Sodium (as $\text{Na}^+$ )	180	--	--
10.	Potassium (as $\text{K}^+$ )	15.8	--	--
11.	SAR (Sodium Absorption Ratio)	4.02	--	--
12.	Nitrate (as $\text{NO}_3$ )	42.4	45 mg/L	No Relaxation
13.	Phosphate (as P)	BDL	--	--
14.	Sulphate (as $\text{SO}_4$ )	64.4	200 mg/L	400 mg/L
15.	Fluoride (as F)	0.08	1.0 mg/L	1.5 mg/L
16.	Chromium (as Cr)	<0.001	0.05 mg/L	No Relaxation
17.	Manganese (as Mn)	0.002	0.1 mg/L	0.3 mg/L
18.	Iron (as Fe)	0.056	0.3 mg/L	No Relaxation
19.	Nickel (as Ni)	<0.001	0.02 mg/L	No Relaxation
20.	Copper (as Cu)	<0.001	0.05 mg/L	1.5 mg/L
21.	Zinc (as Zn)	<0.001	5.0 mg/L	15 mg/L
22.	Arsenic (as As)	<0.001	0.01 mg/L	0.05 mg/L
23.	Cadmium (as Cd)	<0.001	0.003 mg/L	No Relaxation
24.	Lead (as Pb)	<0.001	0.01 mg/L	No Relaxation

- Note: - 1. All values are expressed in mg/L except pH & EC  
2. BDL: Below Detectable Limit  
3. Results are related to sample as received and tested

  
SENIOR ENVIRONMENTAL SCIENTIST



IN THE HIGH COURT OF ANDHRA PRADESH: AT AMARAVATI

TUESDAY, THE TWENTIETH DAY OF JUNE  
TWO THOUSAND AND TWENTY THREE

:PRESENT:

THE HONOURABLE SRI JUSTICE NINALA JAYASURYA

I.A.No.1 OF 2023

IN

WRIT PETITION NO: 14392 OF 2023

Between:

1. Guttala Surya Kumari, W/o. Srinivasa Rao, Aged about 51 yrs,  
R/o.Peddaganagallapeta, Mofus Bandar, Srikakulam Rural Mandal,  
Srikakulam District
2. Ganagalla Parvathi, W/o. Ammoru, Aged about 45 yrs,  
R/o.Peddaganagallapeta, Mofus Bandar, Srikakulam Rural Mandal,  
Srikakulam District
3. Cheekati Ramulamma, W/o. Suryanarayana, Aged about 52 yrs, R/o. Chinna  
Ganagallapeta, Mofus Bandar, Srikakulam Rural Mandal, Srikakulam District

Petitioners

AND

1. The State of Andhra Pradesh, Rep. by its Principal Secretary, Fisheries  
Department, A.P. Secretariat at Velagapudi, Amaravathi, Guntur District
2. The Fisheries Development Officer, Srikakulam, Srikakulam District
3. The District Collector, Srikakulam District at Srikakulam
4. The Tahsildar, Srikakulam Mandal, Srikakulam District.

Respondents

**Counsel for the Petitioners: SRI.UMASANKAR LOKANADHAM**

**Counsel for the Respondent Nos.1 & 2: AGP FOR FISHERIES**

**Counsel for the Respondent Nos.3 to 4: GP FOR REVENUE**

Petition under Section 151 CPC is filed praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings of the Respondents pursuant to notices in Ref.No.354/2021A, dt.5.5.2023 of the 4th Respondent, pending disposal of W.P.No.14392 of 2023, on the file of the High Court.

The court while directing issue of notice to the Respondents herein to show cause as to why this application should not be complied with, made the following order.(The receipt of this order will be deemed to be the receipt of notice in the case). The Court made the following:

**ORDER:**

Considering the submissions made, prima facie, this Court is satisfied that the impugned notice, which contains directions, is not sustainable in Law. Therefore, there shall be interim stay of all further proceedings pursuant to the impugned notice dated 05.05.2023 in so far as the petitioners are concerned.

SD/-B.CHITTI JOSEPH  
ASSISTANT REGISTRAR

//TRUE COPY//

For ASSISTANT REGISTRAR

To,

1. The Principal Secretary, Fisheries Department, State of Andhra Pradesh, A.P. Secretariat at Velagapudi, Amaravathi, Guntur District
2. The Fisheries Development Officer, Srikakulam, Srikakulam District
3. The District Collector, Srikakulam District at Srikakulam
4. The tahsildar, Srikakulam Mandal, Srikakulam District. (1 to 4 by RPAD)
5. One CC to SRI.UMASANKAR LOKANADHAM Advocate [OPUC]
6. Two CCs to GP for Fisheries, High Court Of Andhra Pradesh. [OUT]
7. Two CCs to GP for Revenue, High Court Of Andhra Pradesh. [OUT]
8. One spare copy

SRL

HIGH COURT

NJSJ

DATED:20/06/2023

NOTE: LIST THIS CASE AFTER THREE (3) WEEKS

ORDER

I.A.No.1 OF 2023

IN

WP.No.14392 of 2023

INTERIM STAY

